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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No.2097 of 1994

New Delhi, dated this the 15th November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Madan Singh/Shri S.N.Singh
2. Shri Dood Nath  
S/o Shri Ram Nath,
3. Shri Rajoo,  
S/o Shri Mitthoo
4. Shri Parmeshwar Singh,  
S/o Shri Thakur Singh
5. Shri Pati Ram,  
S/o Shri Nankoo
6. Shri Tejjgiri,  
S/o Sitgiri
7. Shri Ganga Prasad  
S/o Sukhroo
8. Shiv Nath  
S/o Shri Raghuvir
9. Shri Ram Prasad  
S/o Shri Ram Kishor
10. Shri Hari Singh,  
S/o Shri Mukunda Singh
11. Shri K.K. Chakravorti,  
S/o Shri N.K. Chakravorti
12. Shri Suresh Mandal  
S/o Shri Suchit Mandal
13. Shri Ram Yagya  
S/o Shri Sukh Ram
14. Shri Tara Chandra  
S/o Shri Ganesh
15. Shri Banarsi Ram,  
S/o Shri Ram Surat
16. Shri Manjha Bapur  
S/o Shri Shambhu
17. Shri Ram Charit  
S/o Shri Ram Harakh
18. Shri Ram Singh  
S/o Shri Gurucharan Singh
19. Shri Mahendra  
S/o Shri Nanhoo
20. Shri Rama Shankar,  
S/o Shri Ramker

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21. Shri Ram Pyarey,  
S/o Shri Kalp Nath

22. Shri Raja Ram,  
S/o Shri Dhanraj

23. Shri Ranjit  
S/o Shri Moti Ral

24. Shri Rajdharee,  
S/o Shri Babu Lal

25. Shri Kishan/Mange Ram

26. Shri Dooth Nath,  
S/o Ram Avadh

27. Shri Ganpath  
S/o Shri Sukh Ram

28. Shri Mauji Lal  
S/o Shri Shankar Lal

29. Shri Raffi Ullah,  
S/o Shri P. An

30. Shri Laxman Singh  
S/o Shri Bala Singh

31. Shri Ramji Lal  
S/o Shri Chhitarmal

32. Shri Vishram Ram  
S/o Shri Chandrika Ram

33. Shri Rama Nand  
S/o Shri Ram Dev

34. Shri Ram Bahal  
S/o Shri Bipat

35. Shri Mohan Thakur  
S/o Shri Shivpoojan

36. Shri Harish Chandra,  
S/o Shri R.S.Sharma

37. Shri Shambhu  
S/o Shri Puddan Ram

38. Shri Parmhansh Yadav  
S/o Shri Lochan Yadav

39. Shri Vishnu Prasad  
S/o Shri Hira Lal

40. Shri Bale Ram  
S/o Shri Khembhoo

41. Shri Surender Prasad  
S/o Shri Govind Singh

42. Shri Banwari Dass  
S/o Shri Ramdev Dass

43. Shri Keshav Lal  
S/o Shri Chandrakant

44. Shri Udayvir  
S/o Shri Lekh Chandra

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45. Shri Ram Abhilakh  
S/o Shri Barastiram
46. Shri Buddhi Ram  
S/o Shri Sahdev
47. Shri Shalig Ram,  
S/o Shri Ram Kishun
48. Shri Birjoo Ram  
S/o Shri Vishwanath Ram
49. Shri lal Singh  
S/o Shri Rattan Singh
50. Shri Ram Dorph  
S/o Shri Sajjan Mallah
51. Shri L.R. Suresh  
S/o Shri S.N.Ramanathan
52. Shri Nand Ram  
S/o Shri Shish Ram
53. Shri R.P. Singh  
S/o Shri P. Singh
54. Shri Shiv Kumar  
S/o Shri Jag Lal
55. Shri Ram Singh  
S/o Shri Girivar Lal
56. Shri Magru Prasad  
S/o Shri Muneshwar
57. Shri Maksoodul Hassun  
S/o Shri Sayeed Zia Hassun
58. Shri Avdhesh Kumar  
S/o Shri Gopal Prasad
59. Shri Jagdish Singh  
S/o Shri Ram Avtar
60. Shri Jagdish Prasad  
S/o Shri Bacchhu Lal
61. Shri Bhule Ram  
S/o Shri Ghan Shyam
62. Shri Harender Singh  
S/o Shri Chandrika Singh
63. Shri Ram Vachan Ram  
S/o Shri Bhikhai
64. Shri Rajender Singh  
S/o Shri Indrasan Singh
65. Shri Shiv Ram Pal  
S/o Shri Magdun Pal .... RESPONDENTS

(By Advocate: Shri H.P.Chakravorti)

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22

VERSUS

1. Union of India through the Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. The General Manager, Northern Railway, Baroda House, New Delhi.
3. The Divl. Railway Manager, Northern Railway, New Delhi.
4. The Chief Administrative Officer (Construction), Northern Railway, Kashmir Gate, Delhi - 6.

..... Respondents.

( By Advocate: Shri B.K.Agarwal).

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A).

Heard.

2. Both counsel state that this O.A. may be disposed of with a direction to the Respondents, that in the event that the applicants have not already been screened and regularised, they should be screened in accordance with extant rules and instructions on the subject having regard to their seniority and eligibility against available vacancies. There after the applicants should be considered for regularisation in accordance with law.

3. In this connection Shri Chakravorti alleges that persons junior to the applicants were screened before the applicants themselves and have been given seniority above the applicants. It will be open to the applicants to provide all necessary particulars to the respondents in support of this

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22

assertion, on receipt of which respondents should examine the same and pass appropriate orders in accordance with law.

4. This OA stands disposed of accordingly in terms of paras 2 and 3 above. No costs.

A Vedavalli

( DR. A. VEDAVALLI )  
MEMBER (J)

S. R. Adige  
( S. R. ADIGE )  
MEMBER (A)

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